

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.2489 of 1993

14th day of December, 1993

(3)

Hon'ble Mr. J.P. Sharma, Member (J)

Hon'ble Mr. B.K. Singh, Member (A)

Smt. Renu Sharma
W/o Shri S.B. Sharma,
B-4/198A, Lawrence Road,
Delhi.

Applicant

By Advocate: Shri S.K. Sawhney

VERSUS

1. Govt. of National Territory of Delhi, through
Secretary,
5, Sham Nath Marg,
Delhi.

2. The Director,
Mahatma Gandhi Institute of Integrated
Rural Energy (Planning & Development)
Govt. of National Capital Territory of Delhi,
Bakoli, Alipur,
Delhi.

Respondents

By Advocate: None
Shri A.D. Bhatija, JAO, Departmental
Representative for Respondent No.2

ORDER (Oral)

(By Hon'ble Mr. J.P. Sharma, Member (J)

The applicant was appointed as Consultant (Computer) in T.V. Unit on contract basis for one year w.e.f. the date of joining on a consolidated salary of Rs.3500/- per month. The applicant joined on 12.7.93. However, her services were dispensed with acknowledging and appreciating her services by the impugned order dated 12.11.93 w.e.f. 30.11.93. Aggrieved by the same order the applicant filed the present application

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and prayed for grant of relief that the respondents be directed to continue the applicant atleast till the contractual period of one year is completed i.e. by April 1994.

2. A notice was issued to the respondents and Shri A.D. Bhatija, JAO, appeared on behalf of the respondent No.2 and prayed for grant of time to file the reply. The respondent No.1 has not been served though the notice reached them but in view of certain typographical error in the nomenclature of the respondents the service has been refused.

3. We have considered the matter. The order of discharge of the applicant is within the appreciation and the Department Representative has stated that no person in place of the applicant on a regular or contractual basis has been given any appointment whatsoever. In view of this fact the applicant is satisfied that the whenever the services of the nature i.e. Consultant (Computer) are required, she should be informed and she should also be given a chance to serve after proper consideration.

4. In view of the above facts and circumstances, the present application is disposed of with the direction to the respondents that whenever they want to fill up the

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above-mentioned post, due weightage be given to the applicant while considering her along with other candidates. However, the applicant shall have the liberty that if she still has a grievance, she can again assail the same, if so advised.

There will be no order as to costs.

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(~~DK. Singh~~)
M (A)

J. P. Sharma
(J.P. Sharma *)
M (J)

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